

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 37/TT/2013

Date: 22.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:-Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for Transmission assets (Group-4) associated with 765 kV system for Central Part of Northern Grid Part-II

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.2.2016:-

- a. Submit detailed reasons and justification as may be deemed necessary to substantiate project commissioning delays for all the assets along with the supporting documents for the actions taken by the petition for the same.
- b. CEA certificate/letter for DOCO, certificate for trail run operation of the Asset 1, 2 and 3.
- c. Auditor`s certificates for capital cost and add-cap for completed for Asset 1 and Asset 3
- d. Reasons for cost over-run for Asset 3 and RCE if any.
- e. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.
- f. Submit whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.

- g. An undertaking depicting IDC, IEDC and initial spares discharged on cash basis upto SCOD and from SCOD to COD and then during the tariff period and whether any undischarged liabilities are there.

Yours faithfully,

sd/-

(V.Sreenivas)

Deputy Chief (Legal)